

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

CA No.731/2019, 163/2019, IA No.562/2021,
1189/2022, 1190/2022, 2554/2023, 2655/2023,
COCP Nos.14/2023, 15/2023, 16/2023, 17/2023
In
CP(IB) No. 198/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Punjab National Bank ...Petitioner

Vs.

Ria Construction Ltd. ...Respondent

Under Section: 7, IBC 2016, 33(2), 19(2) & 19(3), 60(5), 43 & 44, 66, IBC, R 11
NCLT, R 11 r/w 425, CA

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For RP-in Person : Mr. Desh Deepak
For Respondent in CA 163/2019 and for : Mr. Manish Jain, Advocate
respondent No.1 & 2 in IA Nos.1190/22
and 1189/22 and for applicant in IA
No.2655/2023
For Applicant in IA 2554 of 2023 : Adv Shubham Gupta and Harshita Loomba
and Respondents in COCP
No. 14/2023
For Respondent in IA No.562/21 : Mr. Vaibhav Sahni, Advocate
For Respondent No.4 : None
For the applicant in CA No.731/19 : Mr. Swati Saluja, Advocate
For IA NO.562/2021 : Mr. Arun Kumar, Advocate

For Respondent in COCP : Ms. Salina Chalana, Adv proxy for Mr. Viraj Gandhi
No. 16 of 2023

ORDER

IA No. 2554/2023

A date is requested by RP for filing the reply. Let the same be filed within one week with a copy in advance to the counsel opposite. List the matter for arguments on 08.07.2024

IA No.2655/2023

This application has been filed by Ld. Counsel for the applicant Mr. Sanjeev Azad to place on record a Copy of Order dated 18.09.2023 passed by the Hon'ble NCLAT vide which it is stated that the applicant may file objection before the Adjudicating Authority before liquidation is ordered. The same is taken on record. IA No. 2655/2023 is ***disposed of accordingly.***

CA No.731/2019, COCP Nos.14/2023, 15/2023, 16/2023, 17/2023

Form-H has been filed by Mr. Desh Deepak, RP vide Diary No. 00842/5 dated 22.04.2024. The same is taken on record.

It is stated by Mr. Manish Jain that he will file an application regarding the objection on appointment of liquidator. Let the same be filed within two weeks with a copy in advance to the counsel opposite.

Let all the COCP Nos. 14/2023, 15/2023, 16/2023, 17/2023 be taken up with the main CA No.731/2019 on 08.07.2024.

CA No. 163/2019

Rejoinder has been filed by Ld. Counsel for RP vide Diary No.840/3 dated 06.05.2024. The same is taken on record. Resolution Professional is directed to comply with Order dated 09.05.2023 within one week. It would be the last opportunity. In the meantime, Ld. Counsel for parties are directed to file short written submissions within two

weeks by exchanging copies with each other. Matter be listed for arguments on 08.07.2024.

IA No.1190/2023

Rejoinder has been filed by Mr. Arun Kumar, Advocate vide Diary No. 01954/5 dated 22.04.2024. The same is taken on record. Pleadings are complete. Let the matter be listed before the regular Bench on 08.07.2024 for arguments.

IA No.562/2021, 1189/2022,

Reply in IA No.1189/2022 on behalf of Respondent Nos. 1 to 3 has been filed vide Diary No. 01953/1, 01953/2 and 01953/3 all dated 04.05.2023 respectively, Short reply on behalf of Respondent No. 4 has been filed vide Diary No. 01953/4 dated 04.05.2023. The same is also taken on record.

Rejoinder has been filed in IA No.562/2021 vide Diary No.01158/4 dated 19.05.2023. The same is taken on record. List these applications on 08.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja